

Application for grant of Certificate of Registration rejected

July 12, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Feasible Finance & Investment Company (I) Ltd., Vill Naraina, P.O.Sakaldiha, Chandauli, Varanasi-232 104 (U.P.)	12.7.1999
2.	M/s. Cobra Housing Finance & Leasing Co. Ltd., Katra Bansidhar Dubey, Gangapur Town Area (Behind Registry Office), Gangapur, Varanasi (U.P.)	12.7.1999
3.	M/s. Veekay Investment Company. Ltd., 8/2, Allenganj, Kanpur (U.P.)	12.7.1999
4.	M/s. Sarveshwar Finance & Investments Company Ltd., H.No.61/24, Behind Collector's House, Raghav Nagar Deoria (U.P.)	12.7.1999

As such, the above companies cannot transact the business of non-banking financial institution as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

Chhaya Raje
Manager

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